COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 121 of 2016 IN DFR NO. 111 of 2016

Dated: 6th April, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

BSES Rajdhani Power Ltd. & Anr. …. Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Anr. …. Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Vishal Anand
Mr. Rahul Kinra

Counsel for the Respondent(s) : Mr. Dhananjay Baijal for
Mr. Nikhil Nayyar for R.1

ORDER

IA No. 121 of 2016

(Application for condonation of delay)

There is 55 days' delay in filing this appeal. In this application, the applicants/appellants have prayed that the delay be condoned.

We have heard learned counsel for the parties.

For the reasons stated in the application delay deserves to be condoned subject to the payment of cost to a charitable organisation.

Hence, delay is condoned subject to the payment of cost of Rs. 10,000/- (Rupees ten thousand only) to a charitable organisation, namely, "***National***

Association for the Blind, Delhi State Branch, Sector – 5, R.K. Puram, New Delhi – 110 022" on or before 18.04.2016. Application is disposed of. Registry is directed to send a copy of this order to the charitable organisation.

After receiving the compliance report, registry is directed to number the appeal and list it for admission on ***28.04.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/dk